

GOVERNMENT OF TELANGANA
ABSTRACT

Special Courts – Court of Special Judge for Economic Offences, Hyderabad – Designated for trial of Economic Offences under the specific Central Acts – Notification Issued - Inclusion of offences pertaining under Section 280A of the Income Tax Act, 1961 and under Section 84 of the Black Money (Undisclosed Foreign Income & Assets) and Imposition of Tax Act, 2015 – Revised Notification – Orders - Issued.

LAW (LA, LA& J-HOME-COURTS.A2) DEPARTMENT

G.O.Rt.No.503

Dated:19-10-2020
Read the following:

1. G.O.Rt.No.734, Home (Courts A) Department, dated:13-03-1981.
2. G.O.Rt.No.730, Law (LA, LA&J-Home-Courts.A) Department, dt:06.10.2015.
3. From the Registrar General, High Court for the State of Telangana, Hyderabad, Letter Roc.No.1319/SO//2020, dated:28-09-2020.

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ORDER:

In the circumstances stated by the Registrar General, High Court for the State of Telangana, Hyderabad in the letter 3rd read above, the Government hereby designate the Court of Special Judge for Economic Offences, Hyderabad for trial of offences pertaining under Section 280A of the Income Tax Act, 1961 and under Section 84 of the Black Money (Undisclosed Foreign Income & Assets) and Imposition of Tax Act, 2015, in addition to offences already notified vide G.Os first and second read above.

2. Accordingly, in partial modification of the notifications issued in the G.Os first and second read above, the following notification shall be published in the Extraordinary Gazette of Telangana:-

NOTIFICATION

In exercise of the powers conferred by the proviso to Sub-Section (1) of Section 11 read with Clause (j) of Section 2 of Code of Criminal Procedure, 1973 (Central Act 2 of 1974) and after consultation with the Hon'ble the Chief Justice, High Court for the State of Telangana and in modification of the Notifications issued by the Government in G.O.Rt.No.734, Home (Courts-A) Department, dated:13.03.1981, and G.O.Rt.No.730, Law (LA, LA&J-Home-Courts.A) Department, Dt:06.10.2015, the Governor of Telangana, hereby:

- 1) Designate the Court of Special Judge for trial of cases under Economic Offences-cum-VIII Additional Metropolitan Sessions Judge-cum-XXII Additional Chief Judge, City Civil Court, Hyderabad as Special Court for trial of the offences arising under the enactments mentioned in the annexure hereto, specifies the whole State of Telangana as the local area for the designated Court; and
- 2) It shall be the Special Court of Judicial Magistrate of First Court to try cases, arising under the enactment mentioned in the annexure hereto, even if such cases include offences punishable under the India Penal Code, 1860 and any other enactments: if such offences form part of the same transaction and the said Court shall be known as the Court of the Special Judge for Economic Offences.

//p.t.o.//

ANNEXURE

1. The Central Excise & Salt Act, 1944 (now the Central Excise Act, 1944 - Central Act 1 of 1944)
 2. The Imports and Exports (Control) Act, 1947
 3. The Wealth Tax Act, 1957
 4. The Income Tax Act, 1961
 5. The Gold (Control) Act, 1968
 6. The Foreign Exchange Regulation Act, 1973
 7. The Customs Act, 1962
 8. The Companies Profits (Surtax) Act, 1964
 9. The Gift Tax Act, 1958
 10. The Export (Quality control & Inspection) Act, 1963
 11. The Companies Act, 1956
 12. Monopolies and Restrictive Trade Practices Act, 1969
 13. Offences pertaining to Service Tax matters (Arising out of Chapter-V and V-A of Finance Act, 1994)
 14. Offences punishable under Section 280A of the Income Tax Act, 1961
 15. Offences punishable under Section 84 of the Black Money (Undisclosed Foreign Income & Assets) and Imposition of Tax Act, 2015
3. The Registrar General, High Court for the State of Telangana, Hyderabad, is requested to take necessary action in the matter.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF TELANGANA)

A.SANTHOSH REDDY
SECRETARY TO GOVERNMENT
LEGAL AFFAIRS, LEGISLATIVE AFFAIRS & JUSTICE

HIGH COURT FOR THE STATE OF TELANGANA :: AT HYDERABAD

Endt.Roc.No.450/SO/2019

Dated:22.10.2020

"COMMUNICATED."


REGISTRAR GENERAL

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice, High Court for the State of Telangana. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to all the Hon'ble Judges (with a request to place the same before Hon'ble Judge for kind perusal)
- 3) All the Registrars, High Court for the State of Telangana.
- 4) All the Unit Heads in the State of Telangana. {with a request to communicate all the Judicial Officers in their unit for information }
- 5) The Director, Telangana State Judicial Academy, Secunderabad.
- 6) The Member Secretary, Telangana State Legal Services Authority,
- 7) The Secretary, High Court Legal Services Committee, Hyderabad.
- 8) The Secretary, Telangana High Court Advocates' Association, Hyderabad.
- 9) The Secretary, Bar Council for the State of Telangana, Hyderabad.
- 10) The Secretary, Telangana Advocates' Clerks' Association, Hyderabad.
- 11) All the Officers in the High Court for the State of Telangana.
- 12) All the Section Heads in the High Court.

22.10.2020